

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 2127 of 2018

Irfan Shahid Shams
..... **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. A. K. Sahani, Advocate
For the Respondent-State : Mr. Mohan Kumar Dubey, AC to AG

.....

5/ Dated: 21/07/2020:

Heard Mr. A.K. Sahani, learned counsel for the petitioner and Mr. Mohan Kumar Dubey, the learned counsel for the respondent State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Mohan Kumar Dubey, the learned State counsel submits that he will examine rule 824 and 828 along with appendix 49 of the Police Manual which is one of the points taken by the learned counsel for the petitioner and will assist the Court on the next date of listing.

Post the matter on 19.08.2020.

(Sanjay Kumar Dwivedi, J.)